Annexure - 7

Name of Corporate Debtor - SVOGL Oil Gas and Energy Limited : Date of Commencement of CIRP - 07.10.2026 :

List of Creditors as on 21.10.2026 (Updated till 28.10.2026)

List of Operational Creditors (Government Dues)

(Amt in Rupees)

Details of Claim Received				Details of Claim Admitted									
Sl no.	**Name of Claimant**	**Date of receipt**	**Amt Claimed (Rs)**	**Amt of claim admitted (Rs)**	**Nature of Creditor**	**Amt Covered by Guarantee**	**Whether related ?**	**% of Voting in CoC**	**Amt of contingent claim**	**Amt of mutual Dues that may set off**	**Amt of claim not admitted (Rs.)**	**Amt of claim under verification (Rs)**	**Remark if any**
1	Assistant Commissioner, CGST Division Malviya Nagar, CGST Delhi South Commissionerate (legacy Service Tax)	19.10.2026	10,03,38,97,725.00	2,85,93,37,847.00	Unsecured	Nil	No	0	0	0	0.00	7,17,45,59,878.00	Tax and penalties quantified in 3 Orders-in-Original (19.02.2016, 31.03.2023, 28.04.2023) provisionally admitted, net of deposits/Cenvat appropriated. Interest (not quantified in the orders), unquantified s.78 penalty and possible Cenvat duplication under verification.
2	State Tax Department, Gujarat – Office of the Assistant Commissioner of State Tax, Unit-55, Bharuch (GVAT)	23.10.2026	25,06,89,896.00	13,62,68,678.00	Secured (as claimed)	Nil	No	0	0	0	1,59,547.00	11,42,61,671.00	Claim received after last date (Reg. 12). Claimed as secured; no charge shown (Form B item 9 'NA') – classification subject to legal view on s.48 GVAT. Tax, order-quantified interest/penalty and interest on tax to ICD provisionally admitted. Rs. 1,59,547 not admitted (arithmetic excess in 2010-11 order and interest after ICD). 2011-12 penalty and interest on penalty/interest under verification.
	Total		**10,28,45,87,621.00**	**2,99,56,06,525.00**		**0**		**0.00%**	**0**	**0**	**1,59,547.00**	**7,28,88,21,549.00**	

Note: Operational creditors do not have voting rights in the CoC. Admitted amounts are provisional and subject to revision on receipt of documents from the claimants. CT & GST Circle Bhubaneswar-III (Govt. of Odisha) has confirmed by letter that no arrears are outstanding against the Corporate Debtor; no claim has been received from it.